# GOVERNMENT OF INDIA MINISTRY OF COAL RAJYA SABHA UNSTARRED QUESTION NO. 65 TO BE ANSWERED ON 21.07.2025

### **Coal Block Allocations**

## 65 SHRI RAGHAV CHADHA:

Will the Minister of *Coal* be pleased to state:

- (a) whether Government is aware of the protest against Parsa East and Kanta Bavan Phase 2 coal block allocations, and if so, the details thereof;
- (b) details on Government's plan with these coal blocks;
- (c) whether Government has mapped the environmental impact of the coal blocks and if so, the details thereof; and
- (d) details on the plan to mitigate the environmental impact of these coal blocks?

#### **ANSWER**

# MINISTER OF COAL & MINES (SHRI G. KISHAN REDDY)

- (a) The protests in Parsa East & Kanta Basan (PEKB) coal blocks were primarily against the tree-felling activities in the forest land diverted under Phase-II of PEKB coal blocks.
- (b) Government has allocated Parsa East & Kanta Basan coal blocks to M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited (RRVUNL) on 31.03.2015 for the following End Use Plants:

S. No.	Name of Specified End Use Plant	Configuration	Capacity
1.	Chhabra TPP Unit 3 to Unit 6	2x250 MW	1820 MW
		2x660 MW	
2.	Kalisindh TPP Unit 1 & 2	2x600 MW	1200 MW
3.	Suratgarh Supercritical TPP Unit 7& 8	2x660 MW	1320 MW

Accordingly, RRVUNL has obtained all the required clearances and operationalised the coal block. The coal produced from these coal blocks will meet the requirement of the End Use Thermal Power Plants of M/s RRVUNL.

(c) The environmental impact of the coal blocks is assessed through a mandatory processes governed by the relevant statutory framework. The allocattee is required to obtain all requisite statutory clearances, including Environmental Clearance (EC), Forest Clearance (FC), Consent to Establish (CTE), and Consent to Operate (CTO) from the concerned Central

and State Government authorities prior to the commencement of coal mining operations. As part of this process, the allocattee conducts an Environmental Impact Assessment (EIA) and prepares an Environmental Management Plan (EMP), which are essential prerequisites for securing EC. These clearances comprehensively map and regulate the environmental impact of the coal blocks.

(d) In line with the Government of India's commitment to sustainable mining and environmental stewardship, the coal block allocattees are required to outline a comprehensive plan to mitigate the environmental impact of coal mining operations. In addition to the compliance of the conditions included in the statutory clearances, RRVUNL is taking several measures at Parsa East & Kanta Basan (PEKB) coal blocks such as Progressive Mine Closure Implementation, Green Belt Development, Noise Pollution Control, Coal Stacking and Handling, Infrastructure Improvements, Rapid Loading Systems, Dedicated Private Railway Line and Advanced Dust Suppression Systems.

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